

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 218**  
**(IB)-762(ND)2023**  
**IA-1339/2024, IA-1340/2024,**  
**IA-1341/2024, IA-1342/2024**

**IN THE MATTER OF:**  
**ECL Finance Limited**

... **Applicant/Petitioner**

**Versus**

**Jai Bhagwan Bindal & Ors.**

... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 16.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Pai Amit, Adv and Ms. Bhavana Duhoon,  
Adv, Mr. Arun Saxena and Ms. Nalini Advocates

**For the Respondent** : Adv. Amit Dhall for R-1, 3 to 5

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1339/2024, IA-1340/2024, IA-1341/2024, IA-1342/2024:** Ld. Counsel appearing for the Respondent Nos. 1, 3, 4 & 5 submitted that though he has filed his reply to applications on behalf of the Respondent Nos. 1, 3 & 5 but could not do so on behalf of the Respondent No. 4 as the said Respondent is not well. As prayed by him, further one-week time is granted for filing reply on behalf of the said Respondent viz. Respondent No. 4.

List on 16.05.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**